

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2915/2004

New Delhi, this the 4th day of August, 2005

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

R.K. Shukla  
R/o H.No.554, Sector-4,  
R.K. Puram, New Delhi.

(By Advocate Shri M.K. Bhardwaj)

...Applicant

V E R S U S

Union of India: through

1. The Secretary (Revenue)  
Govt. of India, Ministry of Finance  
Dept. of Revenue, North Block  
New Delhi.
2. The Chairman  
Central Board of Direct Taxes  
Dept. of Revenue, Ministry of Finance  
Govt. of India, North Block, New Delhi.

...Respondents

(By Advocate Shri V.P. Uppal)

**O R D E R (ORAL)**

**Mr. Justice V.S. Aggarwal,**

The position has become simple. This is for the reason that the applicant had superannuated but he is facing a criminal trial with respect to the offences punishable under Section 7 read with Section 13 of the Prevention of Corruption Act before the Special Judge, Delhi. Keeping in view the above said fact, it is not disputed at either end that respondents would calculate the provisional pension in accordance with law and also calculate the leave encashment due to him besides group insurance. Regarding other claims, decision shall also be taken after the decision of the criminal case.

2. Therefore, we dispose of the present petition directing that the provisional pension of the applicant, leave encashment and group insurance should be calculated and paid to the applicant preferably within two months from today. So far as the other claims of the applicant are concerned, he can only press the same after decision of the criminal trial pending against him.

  
(S.A. Singh)  
Member (A)

  
(V.S. Aggarwal)  
Chairman